

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O.A. No.1693 of 2004
M.A.No.1426 of 2004
M.A. No.713 of 2005

New Delhi, this the 21st day of March, 2007

**HON'BLE SHRI JUSTICE V.K. BALI, CHAIRMAN
HON'BLE SHRI V.K. AGNIHOTRI, MEMBER (A)**

Smt. Usha Sachdeva
Data Entry Operator 'C'
Office of the Staff Selection Commission,
CGO Complex, Lodhi Road,
New Delhi.

R/o D-54, B.K. Dutt Colony,
Lodhi Road, New Delhi-110003.

....Applicant.

(By Advocate : Shri Thomas Oommen)

VERSUS

Union of India,
Through :

1. Ministry of Personnel and Training,
North Block,
New Delhi.

2. Chairman,
Staff Selection Commission,
Block No.12,
CGO Complex, Lodhi Road,
New Delhi-110003.

.....Respondents.

(By Advocate : Shri S.M. Arif)

ORDER (ORAL)

SHRI JUSTICE V.K. BALI,:

The matter is covered in favour of applicant by virtue of decision of this Tribunal in OA 2864/2002, decided on 29.5.2003. This order was affirmed by the Division Bench of Delhi High Court in Writ Petition (Civil) No.8401-03 of 2003 decided on 22.3.2004 but the Special Leave Petition (Civil) No. CC 6916-6918/2004 against the said judgment is pending in the Hon'ble Supreme Court. Even though, the operation of the order has not been stayed but the contempt proceedings initiated

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for non-implementation of the order passed by this Tribunal have since been stayed.

2. In the circumstances mentioned above, learned counsel for respondents very fairly states that if the decision rendered by this Tribunal in OA 2864/2002, decided on 29.5.2003, which was affirmed by the Delhi High Court, is affirmed by the Hon'ble Supreme Court, the direction contained in the order passed by the Tribunal (supra) shall be implemented within two months from that date.

3. OA is disposed off in the manner mentioned above. There shall be no order as to costs.



(V.K. AGNIHOTRI)
MEMBER (A)



(V.K. BALI)
CHAIRMAN

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